

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2076/2003
M.A.NO.1765/2003

Thursday, this the 4th day of September, 2003

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

1. Smt. Manmit Mukherjee
w/o Shri A.K.Mukherjee

2. Shri Bharat Singh Yadav
s/o Shri N.S.Yadav

Both Library and Information Assistants
under Chief Administration Officer
Office of the Jt. Secretary (Training & CAO)
Ministry of Defence
C-II Hutments, New Delhi

..Applicants

(By Advocate: Shri B.S.Mainee)

Versus

Union of India through

1. The Secretary
Ministry of Defence
South Block, New Delhi

2. The Chief Administration Officer
in the Office of Jt. Secretary
(Trg.) & CAO
Ministry of Defence, C-II Hutment
New Delhi

3. The Secretary
Ministry of Personnel, Public
Grievances & Pension
(Dept. of Personnel & Training)
North Block, New Delhi

...Respondents

O R D E R (ORAL)

Shri Justice V.S.Agarwal:

MA-1765/2003

MA-1765/2003 is allowed, subject to just
exceptions. Filing of joint application is permitted.

OA-2076/2003

Admittedly, the appeal of the applicant is still
pending consideration. The said appeal is pending before
the Secretary, Ministry of Defence.



(2)

2. Since the appeal is pending, we are not dwelling into the merits of the matter. We dispose of the present application without issuing notice because the rights of the respondents are not likely to be affected. It is directed that the appeal of the applicant should be decided preferably within four months from the date of receipt of a certified copy of the present order. It shall be appreciated if a speaking order is passed in this regard.

3. Subject to aforesaid, OA is disposed of.

Naik
(S. K. Naik)

Member (A)

/sunil/

Aggarwal
(V.S. Aggarwal)

Chairman